[Dr. C. Silvera]

Special

九十 南 四川 海 to the notice of the Government matter which is of urgent importance. An unlicensed and illecigarette manufacturing known as the North Eastern Tobacco Company, was allowed to establish a factory at Vairengte, Mozaram, by the Government of Mizoram. A permit was issued by the State Government and a firm was registered by the Industry Department on the 9th October, 1987 to manufacture popular brands of cigarettes in technical cooperation with the Golden Tobacco Company of Bombay. But no Central Excise permit was obtained by this firm. The firm is owned by two Mizos, Mr. Liantlinga of Venghuli, Aizwal, Mr. Lalchungnunga of Tanhrial, Aizwal Both of them are close relatives of Mr. Saingura Sailo, the State Law Minister, Mr. Richard T. Sailo (a non-Mizo) who is holding the power of attorney on behalf of the Eastern Tobacco Co., is the brother-inlaw of the minister and is directly charge of the factory. When the Customs and Excise authorities came know of this illegal and unlicensed cigarette factory and raided on the 31st October 1987, the firm had ready evaded excise duty to the of Rs 67 lakhs. According to MrPrabhas Chatterjee and Mr. K. Krishna Murthy employees of the Golden Tobacco Company, who were detained bv the local Customs and Excise authority, the firm would evaded payment of Rs. 40 crores of excise duty annually, if this illeal practice is allowed to go on, I, therefore, in the interest of the Government and the public, demand an immediate high level enquiry by an appropriate Central agency which will look into the matter. Action should be taken against the culprits Thank you.

Need to check the uso of unfair means in Election Compaigns

DR. NAGEN SAIKIA (Assam). Mr. Vice-Chairman Sir, I would like to draw the attention of the House to the malpractices and unfair means adopted

at the time of elections. In our counit has become a common practice to buy votes by spending lakhs of rupees by a candidate even for an seat, not to speak of a Parliamentary seat. Moreover, all sorts of means are adopted to tempt and to win over voters. Even a child in the country today knows that whenever an election takes place, some candidates, cially of the ruling party in the Centre, would pour money like water, would distribute clothes. blankets and distribute even wine among voters. What ed recently in the Nagaland elections should be an eye-opener to the sensible. people of the country. I demand institution of an enquiry by some neutral intelligence agency to find out how much of money was spent by each candidate for his seat.

In this regard the case of Dimapur constituency itself should be taken as an example. It has become an open secret that some persons of the ruling party carried bundles of currecy to Nagaland to help the candidates their party. This should also be inquired into. It is a simple thing to imagine that a candidate, after being returned to the Legislature or Parliament, does not get even one small part of that huge amount he or she had spent on his or her election, as remuneration. Why and how then could or she spend such a big amount on the election for the sake of a small remuneration in return? Do we in this way give licence to indulging in corruption in our social life? All sorts of malpractices are indulged in to win seats in the election. resorted Eyen violent means аге cases for the in Some purpose of booth-capturing which is a common phenomenon these days The same thing is going to happen in the bye-election of Nadia constituency Assam which is going to take place on 27th December 1987. In this connection, it should also be ascertained *

VICE-CHAIRMAN THE (SHRI H. HANUMANTHAPPA); References to the Governor should not be recorded. And now please conclude.

*Not recorded.

5.

SHRI NAGEN SAIKIA: I wish to draw the attention of the Government and the House that such practices should be immediately stopped at any cost so that the morale of the country is not destroyed in this way. (Time bell Rings) All right, I conclude.

Need for speedy implementation of Upper Sakri Reservoir Project in South Bihar

श्री सूरज प्रसाद (बिहार): महोदय, मैं बिहार मे एक महत्वपूर्ण सिंचाई परि-योजना ग्रपर सकरी जलाशय की ग्रीर सरकार का ध्यान ग्राकषित करता हूं। बिहार का उत्तरी भाग बाढ से ग्रौर^{ें} दक्षिणी भाग सूखे से करीब हर साल पीडित रहता है। ऐसी हालत में दक्षिणी बिहार को सूखे से मुक्त कराने के लिए सिचाई साधनों का विकसित करना जरूरी है। इस उद्देश्य की पूर्ति के लिए दिवंगत श्री चन्द्रशेखर मुख्य मंत्री बिहार सरवार ने भ्रपर सकरी जलाशय परियोजना का शिलान्यास अक्तूबर, 1984 को किया था। लेकिन दुर्भाग्य की बात है कि यह योजना सातवीं पंचवर्षीय योजना में शामिल नही की गयी। अगर यह योजना लागु कर दी गई तो नवादा नालदा ग्रौर मुगैर जिले का बड़ा भाग सिचित होने लगेगा ग्रौर इस क्षेत्र को सूखे से मुक्त किया जा सकेगा। ग्रन्न के मामले में भी बिहार को ग्रात्म-निर्भर होने में मदद मिलेगी। इस योजना को लागू करने के लिए इस क्षेत्र के किसान संघर्ष के पथ पर ग्रारूढ़ है, वे जिला कलेक्टर के सामने प्रदर्शन कर चुके हैं ग्रौर 10 दिसम्बर, 1987 को हजारो की संख्या मे इस क्षेत्र के किसानों ने बोट-क्लब के सामने धरना देकर मती का ध्यान इस ग्रोर ग्राक्षित है। ... (समय की घंटी) ...

महोदय, यह एक मुख्यमंत्री के द्वारा शिलान्यास के बाद भी इस योजना को लागू न करना हास्यास्पद है और उनके पद और प्रतिष्ठा का मखाल है। श्रतः मै मांग करता हूं कि अपर सकरी जलाशय परियोजना को लागू करने भोर समृचित साधन इसके लिए मुहैय्या कराने के लिए जरूर कदम उठाए जायें नाकि यह योजना शीघ्र लागू की जा सके।

Attempt to scuttle CBI investigation into the serious offences committed by Coal Industry Officials.

SHRI SUIL BASU RAY (West Bengal): Mr. Vice-Chairman, I want to draw the attention of the Government to a sordid affair happening in Bihar in the coalfields. The Statesman has come out with a news item on 10-12-1987 in headlined: "CBI's Wings clipped" and it says.

"When the Bihar Government recently wrote to the Centre expressing its intention to get back the services of the Superintendent of Police, CBI here, it was apparent that the move was a sequel to the pressure of coal lobby over the State Government. This action of the Bihar Government was taken in the face of fourteen officials who had to face CBI searches. In all twentysix premises were raided."

We know coal is black; but we do not know how much blacker the administration is. In the face of this action of the Government, ultimately the CBI Directorate at Delhi succumbed to the pressure of Bihar Government and the coal lobby and the mafias and there is going to be no action taken against these blackmarketeers. So I demand that necessary inquiry should be made and appropriate action taken. I also demand a statement from the Energy Minister on the floor of this House.

Shortage of Drinking Water in Rajasthan

श्री भवर लाल पंवार: (राजस्थान):
उपसभाध्यक्ष महोदय. मैं मेरे साथी, श्री
संतोष बागडोदिया, जोकि राजस्थान
के ही है, उनका समय भी श्रापसे मागूगा।
महोदय, शताब्दी के भीषण श्रकाल के इस
वर्ष मे राजस्थान एव विशेषकर पश्चिमी
राजस्थान श्रत्यधिक प्रभावित हुआ है
श्रीर इसके जोधपुर, क्षेत्र की पेयजल
समस्या बद-धिक ग्रामभी हो एई है।